

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 132**  
**(IB)-265(PB)/2020**

**IN THE MATTER OF:**

Sanjay Jain ..... Petitioners/Applicant  
v.  
Saha Infratech Pvt. Ltd. .... Respondents

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.04.2021**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYSTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant ..... Mr. Vaibhav Tyagi, Adv.  
For the respondent ..... Mr. Karan Rajpurohit, Ms. Madhavi Tewatia, Advs.

**ORDER**

Mr. Karan Rajpurohit, learned counsel for the corporate debtor appears through physical mode whereas some of the applicants counsels are appearing through virtual mode. It is submitted by the learned counsel for the corporate debtor that an order initiating CIRP against the said corporate debtor has been passed on 28.02.2020 and also application for replacement of IRP is pending before New Delhi Bench II, NCLT. The matter is listed today. Learned counsel for the applicant states that there is a withdrawal application of IB-1781(ND)/2018 filed by the parties. Learned counsel for the corporate debtor states that the withdrawal application is still pending hence as on today the CIRP order is in operation and other applications filed under Section 9 or 7 against the said corporate debtor have become infructuous in view of the order dated 28.02.2020 initiating CIRP.

The present applicant is directed to file their claims before IRP and in case the withdrawal of IB-1781(ND)/2018 is allowed, the present applicant is at liberty to file revival application.

Application is disposed of in terms of the above order.

- sd -

(SUMITA PURKAYSTHA)  
MEMBER (TECHNICAL)

- sd -

(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

05.04.2021  
Aarti Makker